

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 4

**IA(I.B.C)/ 1481(MB)2024 IN C.P. (IB)/ 1307(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **02.07.2024**

NAME OF THE PARTIES : **State Bank Of India**

**Vs**

**Supreme Infrastructure India Limited**

**For FC :** Adv. Sairam Subramanian, Adv. Saloni Shah,  
Adv Anaya Nair i/b Saraf and partners.

**For CD :** Adv. Rohan Agrawal a/w Adv. Sanjiv Lahoti &  
Adv. Srushti Relekar & Adv. Tejasvi Kudtarkar i/b  
Sujit Lahoti & Associates.

**Section 7 of IBC**

---

**ORDER**

**IA(I.B.C)/ 1481(MB)2024**

1. The Counsel for FC and CD have filed joint application containing consent terms as part of the settlement of their dispute.
2. Heard both the Counsel for FC and CD and the consent terms executed by the parties are on record. The CP is allowed to be withdrawn with liberty to the FC to revive the CP by filing an Affidavit in the event of failure of any of the terms contained in the consent terms, specially in paragraphs 4 and 6 of the consent terms.

3. **IA 1481/2024 is allowed and disposed of. CP is disposed of as withdrawn with liberty.**

**Sd/-**

**SANJIV DUTT  
MEMBER (TECHNICAL)**

JNK

**Sd/-**

**K. R. SAJI KUMAR  
MEMBER (JUDICIAL)**